

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE MRS. JUSTICE SUREPALLI NANDA

W.P.No.11758 OF 2026

DATED : 23.06.2026

Between:

Dr.Peddeli David

... Petitioner

AND

The State of Telangana,
Rep. by its Principal Secretary,
Women Development & Child Welfare
Department, Hyderabad & others

... Respondents

ORDER:

Heard Sri T.P. Acharya, learned counsel appearing on behalf of the petitioner and learned Government Pleader for Women Development and Child Welfare, appearing on behalf of Respondents.

2. The petitioner approached this Court seeking the prayer as under:

“...to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, directing the Respondents to issue an Hall Ticket and permit the petitioner to appear for the examination to be

held on 19.04.2026 for the post of Chairperson-CWC as per his application dated 05.08.2025 vide Application ID: 100044 in the interest of justice and consequently appoint the petitioner as such if petitioner is found fit for the said post and pass such other order..."

3. The case of the petitioner in brief is that the petitioner had been appointed as one of the Members in the Child Welfare Committee for the Adilabad District, vide G.O.Ms.No.18, Department for Women, Children, Disabled and Senior Citizens (Schemes-I) dated 05.02.2021. The respondents have issued a notification dated 22.07.2025 in DIPR R.O.No.5400-PP:CL/ADVT/1/2025-26 calling for applications for the Chairperson and Members for the Child Welfare Committee (CWC) and the last date for submitting the application was 08.08.2025 by 5:00 PM through online only.

It is further the case of the petitioner that the petitioner made an application on 05.08.2025 and got an Acknowledgment Form duly assigning the petitioner application ID:100044 and the petitioner was awaiting for the call for attending the examination. Thereafter, the date of examination was fixed as 19.04.2026 at the specified centers i.e., for Adilabad and

Nizamabad and the candidates were asked to download the hall tickets duly following to enable them to attend the examination. The petitioner tried to download the hall ticket, but the same was not admitting and opening and thus, the petitioner could not download the hall ticket. Aggrieved by the same, the petitioner filed the present writ petition.

4. PERUSED THE RECORD

(A) This Court passed interim orders in favour of the petitioner on 17.04.2026 in the present writ petition observing as under:

Heard Sri T.P.Acharya, learned counsel appearing on behalf of the petitioner and learned Assistant Government Pleader for Women Development and Child Welfare appearing on behalf of the respondents.

Notice Before Admission.

The learned Assistant Government Pleader for Women Development and Child Welfare appearing on behalf of the respondents upon instructions submits that the petitioner in his application vide No.100044 had mentioned as "YES" for being guilty for misuse of power vested under Juvenile Justice Act in the past. Hence, the application of the

petitioner had not been considered for issuing the Hall Ticket.

Learned counsel appearing on behalf of the petitioner however disputes the same and contends that the petitioner had not indicated "YES" against the subject column and police has to enquire into the same.

A bare perusal of Section 27 of J.J.Act, 2015 clearly indicates that a pending case is not a criteria for disqualification of the candidate and as per the said Section only the convicted candidates alone are eligible for disqualification.

The Apex Court in the judgment reported in 2013 (15) SCC page 570 in Sumit Mehta v State of NCT of Delhi at para 13 observed as under:

"The law presumes an accused to be innocent till his guilt is proved. As a presumable innocent person, he is entitled to all the fundamental rights including the right to liberty guaranteed under Article 21 of the Constitution of India."

Taking into consideration:-

- a) Aforesaid facts and circumstances of the case.
- b) The submissions made by the learned counsel appearing on behalf of the petitioner and the learned counsel appearing on behalf of the respondents.

- c) The fact as borne on record and which is not in dispute is that CWC Chiarkan Written Examination is scheduled on 19.04.2026
- d) Section 27 of J.J.Act, 2015
- e) The observations of the Apex Court in the judgment referred to and extracted above and again enlisted below
 - i) 2013 (15) SCC Page 570 in Sumit Mehta Vs. State of NCT Of Delhi.

The respondents are directed to issue Hall Ticket and permit the petitioner to appear for the examination to be held on 19.04.2026 for the post of chairperson CWC as per the application, dated 05.08.2025 vide Application ID:100044 pending disposal of the present writ petition. However, the result of the said examination, insofar as it concerns the petitioner, shall not be declared until further orders in the present writ petition.

For the counter of the respondents,
list on 20.04.2026.

The said orders dated 17.04.2026 passed in W.P.No.11758 of 2026 are in force as on date.”

DISCUSSION AND CONCLUSION:-

5. Learned counsel appearing on behalf of the petitioner contends that in pursuance of the interim orders of this Court dated 17.04.2026 passed in W.P.No.11758 of 2026 (referred to and extracted above), directing the respondents to issue Hall Ticket and permit the petitioner to appear for the examination to be held on 19.04.2026 for the post of Chairperson CWC as per the application, dated 05.08.2025 vide Application ID:100044, the petitioner was issued Hall Ticket and the respondents even permitted the petitioner to appear for the examination held on 19.04.2026 as per the petitioner's application dated 05.08.2025. But however, in view of the interim orders of this Court dated 17.04.2026 passed in the present writ petition, the result of the petitioner had not been declared.

6. Learned counsel appearing on behalf of the petitioner submits that the interviews are scheduled from 25.06.2026 and therefore, in the interest of justice, it is essential that result of the petitioner examination needs to be declared, forthwith.

7. Learned Government Pleader upon instructions submits that the result of the petitioner would also be declared but in

view of the interim orders of this Court dated 17.04.2026, the same had not been declared.

8. TAKING INTO CONSIDERATION:

a) The aforesaid facts and circumstances of the case,

b) The submissions made by the learned counsel appearing on behalf of the petitioner and learned Government Pleader for Women Development and Child Welfare appearing on behalf of the respondents,

c) The interim order dated 17.04.2026 passed in the present writ petition (referred to and extracted above),

d) The discussion and conclusion as arrived at Para Nos.5 to 7 of the present order,

The writ petition is disposed of directing the respondents to declare forthwith the result of the petitioner's examination held on 19.04.2026 vide

petitioner's Application ID:100044. There shall be no order as to costs.

Miscellaneous petitions, if any, pending in this Petition, shall stand closed.

MRS. JUSTICE SUREPALLI NANDA

Date: 23.06.2026

Note: CC by today
(B/o) Yvkr